

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 2439  
TO BE ANSWERED ON 18.12.2023**

**SHUNTED OUT OF JOBS FROM PRIVATE COMPANIES**

**†2439. SHRI RAHUL KASWAN:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of the people shunted out of jobs by private companies since 1st January, 2020 so far, State-wise including Rajasthan;**
- (b) the details of the jobs provided to unemployed youth during the last three years, State-wise, year-wise including Rajasthan;**
- (c) whether the Government has formulated any scheme to provide employment to the people who have been shunted out by private companies; and**
- (d) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) to (d): The matters relating to termination, retrenchment and lay-off of jobs in industrial establishments are governed by the provisions of the Industrial Disputes Act, 1947 (ID Act). As per the ID Act, establishments employing 100 persons or more are required to seek prior permission of the appropriate Government before effective closure or retrenchment or lay-off. ID Act also provides for right of workmen laid-off and retrenched for compensation and contains the provision for re-employment of retrenched workmen.**

**“Labour” as a subject falls in the Concurrent List. Based on their respective jurisdiction as demarcated in the Industrial Disputes Act, Central and State Governments take actions to address the issues of the workmen and protect their interest. In the establishments that lie in the jurisdiction of Central Government, the Central Industrial Relations Machinery (CIRM) is entrusted with the task of maintaining good industrial relations and protecting the interest of workers including matters relating to layoff and its prevention.**

**State Governments including Rajasthan and UTs are entrusted with the task under the Industrial Disputes Act, 1947 and maintain their own data/information.**

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